

उद्योगों को की गई सड़क की लम्बाई विम्बोक्त प्रकार है :—

उर्बरक एकक	. 1,07,000	से० इन
रेयन एकक	. 23,000	से० इन
क्वैर एकक	. 1,000	से० इन
रसायन एकक	. 24,000	से० इन
चीनी	. 10,000	से० इन
अन्य लघु उद्योगों में	. 23,000	से० इन
योग	. 2,48,000	से० इन

(ख) से (घ) विभिन्न बास्तविक प्रयोजनार्थों को उपलब्ध नग्नक का युक्ति-संगत वितरण सुनिश्चित करने के लिए सरकार द्वारा एक पुनरीक्षण समिति स्थापित की गई है जिसमें रसायन तथा उर्बरक विभाग, तकनीकी विकास महानिदेशालय तथा उद्योग तथा वायु व्यापार विभाग के प्रतिनिधि शामिल हैं।

जब भी आवश्यकता होती है तब इस समिति की बैठक होती है तथा विभिन्न एककों को उनके स्टाक, उत्पादन तथा कच्ची धोजनार्थों को ध्यान में रखते हुए नग्नक का आवंटन करती है।

सरकार द्वारा दिए गए मार्गदर्शों सिद्धान्तों के संबंध में समिति यह सुनिश्चित करेगी कि विद्यमान तथा नए उर्बरक उत्पादक एककों की अकरतें पूर्ण रूप से पूरी की जाती हैं ताकि ऐसे एकक अपने वाले खरीक मौसम की मांगों को पूरा करने के लिए पर्याप्त उर्बरक का उत्पादन कर सकें जबकि जनवरी से मार्च, 1978 की अवधि के दौरान ऐसे एककों की बास्तविक खपत पर सत्कुरिक एंस्टि एककों के संबंध में 10 प्रतिशत की तथा अन्य रसायनिक एककों के संबंध में 20 प्रतिशत की कटौती लागू होगी।

#### Development of Kolhapur Airport in Maharashtra during Sixth Five Year Plan

9668. SHRI RAJARAM SHANKAR RAO MANE. Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what steps Government have taken to develop Kolhapur airport in Maharashtra as a regular airport for Indian Air Lines;

(b) what is the budget for its development during 6th five year plan; and

(c) by what time the work will be completed?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (c). There is, at present, no proposal to develop Kolhapur airport since Indian Airlines has no plans to operate through Kolhapur. However, Kolhapur is one of the 50 centres recommended by an Expert Committee for operation of third level services. The recommendations of the Committee are under consideration of the Government.

#### Sanction of Funds for House Building Advance to Employees of Income-Tax Department, Madras Charge

9669. SHRI K. A. RAJAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the Central Board of Direct Taxes have not sanctioned funds for House Building Advance to the employees of the Income-tax Department, Madras Charge;

(b) whether it is a fact that the All India Income-tax Employees Federation has represented to the Central Board of Direct taxes and Minister of State for Finance on 22nd February 1979; and

(c) if so, what action Government have taken in the matter and when the funds will be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) No indication of availability of funds was issued in respect of Commissioner Madras Charge, during 1978-79. However, the Commissioner, of his own accord and on the basis of previous sanction issued during 1977-78, sanctioned a sum of Rs. 88,500/- to employees of his charge during 1977-79.

(b) The All India Income Tax Employees' Federation submitted a Memorandum dated 22-2-1979 to the Minister of State for Finance, but no